

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 405 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2021

Name of the Company: Giriraj Hume Pipe Industries
V/s
Ashish Infracon Pvt Ltd

Section: 9 of Insolvency & Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Hardik Paranjape appeared for the Operational Creditor.

The **Operational Creditor** has filed the application under Section 9 of the Insolvency & Bankruptcy Code.

We hereby direct Operational Creditor to serve **Notice** to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 17.02.2021 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of January, 2021